[17th MAY, 2000]

'4hat the Bill further to amend 'the Salary, Allowances and Pension of Members of Parliament Act, 1954, as passed by Lok Sabha, be taken into consideration.'

The question was put and the motion was adopted

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bffi.

Clauses 2 to 5 were added to the Bill.

Clause J, the Enacting Formula and the Title were added to the Bill.

SHRI PRAMOD MAHAJAN: Madam, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

## THE LEADERS AN© CHIEF WHIPS OF RECOGNISED PARTIES AND **CROUPS IN PARLIAMENT (FACILITIES) AMENDMENT BILL, 2000**

THE MINISTER. OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): Madam, I beg to move:

'that the Bill to amend the Leaders and Chief Whips of Recognised Parties and Groups ki Parliament (Facilities) Act, 1998, as passed by Lok Sabha, be taken into consideration.'

The question was proposed.

श्री शंकर राय चौधरी (पश्चिमी बंगाल) : मैडम....

उपसभापति : आपका नाम नहीं था । कोई बात नहीं ।

**श्री प्रमोद महाजन :** कंसीडरेशन पर है?

श्री शंकर राय चौधरी : हां, कंसीडरेशन पर है। मैं यह कहना चाहता हूं कि ये जो बिल पास हुए हैं ये बिल हमें आज सुबह साढ़े नौ बजे मिले हैं। मैं चाहूंगा कि हमें और वक्त दिया जाए ताकि हम इन बिलों को पढ़कर कुछ कह सकें।

उपसभापति : वे कह रहे हैं कि यदि पहले से मिल जाते तो पढ़ लेते । उन्हें पढ़ने का टाइम नहीं मिला । I Next time, you will be careful. You will circulate this next time.

SHRI PRAMOD MAHAJAN: The Bills are circulated in the Lok Sabha and the Rajya Sabha, simultaneously, and they are available. But it is true that they could be made available only today morning, for the simple reason that the Lok Sabha cleared it only yesterday afternoon. After that, these being Money Bills, we had to take the President's peimission and then print it. Sending it to the houses of the Members was possible only today. We requested a waiver from the Chairman for this because today- is the last day of the Session. That is the precise reason.

THE DEPUTY CHAIRMAN: In any case, when the Bills are introduced, they are always circulated. Today what you have got is a Bill, as passed by the Lok Sabha. But these Bjlls are available the moment they are introduced in the House. They are available to you for reading. If it is a Money Bill, it comes only when the Lok Sabha passes it. It comes only in the morning or a day before. As today is the last day of the Session, this thing has happened.

The question is:

'that the Bill to amend the Leaders and Chief Whips of Recognised Partiesarid Groups in Parliament (Facilities) Act, 1998, as passed By Lok Sabha, be taken into consideration.'

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill

Clauses 2 to 6 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRAMOD MAHAJAN: Madam, I beg to move:

'that the Bill be passed.'

The question was put and the motion was adopted.